

exchange programme to bring South East Asian Countries closer to India; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) and (b). India signed cultural agreements with Thailand (April 77), Malaysia (March 78) Philippines (September 69) and Indonesia (1955) among the countries of South East Asia. Government is in the process of finalizing Cultural Exchange Programmes (with a duration of 2-3 Years) with Malaysia and the Philippines.

Cultural relations with South-East Asian countries are promoted through a wide range of activities e.g. performing art groups, exhibitions, book presentations, scholarships and exchanges of distinguished visitors and scholars conducted by the Indian Council of Cultural Relations.

An Indian Cultural Centre was established in Jakarta in February 1988 for teaching Indian music, classical dances and or-

ganising plays, theatres, seminars, lectures, etc. on India. There is also a proposal for setting up a Centre for south and south-East Asian Studies by the Indian Council for Cultural Relations.

Construction of Second Hooghly Bridge

1221. **SHRI AJIT KUMAR PANJA:
DR. DEBI PROSAD PAL:**

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made in the construction of Second Hooghly bridge connecting Calcutta and Howrah; and

(b) the amount spent on the construction of this bridge till 30 June, 1990 by Union and State Governments, separately?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRI SHNAN): (a) Section-wise physical progress till the end of July, 1990 is as under:-

(i)	Section I (Calcutta side approach and Interchanges)	99.69%
(ii)	Section II (Howrah side approach and Interchanges)	91.89%
(iii)	Section III (Main Bridge)	84.305

(b) The amount spent out of the loan assistance given by the Government of India is Rs. 188.87 crores and the amount spent by Government of West Bengal is Rs. 10.07 crores.

Ex-Gratia Payment to Victims of Terrorism in J&K

1222. **SHRI PYARE LAL HANDOO:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an ex-gratia payment of rupee one lakh was promised to be paid to the heirs of every victim of terrorism in Jammu and Kashmir; and

(b) if so, how many families of terrorist violence causing death have so far been paid and how many cases are still pending as on 1 August, 1990?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

SUBODH KANT SAHAY): (a) A statement on the scheme of ex-gratia assistance to the next of kin/dependents of victims of terrorists violence in Jammu & Kashmir as sanctioned

by the State Government is enclosed.

(b) Information has been called for from the State Government and shall be laid on the table of the House on receipt.

STATEMENT

The Government of Jammu and Kashmir have issued orders for grant of ex-gratia relief to the families of victims of terrorism as under:-

(a) Magistrates, Police Personnel and Paramilitary Forces;

(i) For death	Rs. 1.25 lakhs
(ii) For permanent disability	Rs. 25,000
(iii) For partial disability	Rs. 10,000

(b) Government employees other than police personnel;

(i) For death	Rs. 1.00 lakh
(ii) For permanent disability	Rs.25,000
(iii) For serious injury (hospitalisation or more than 24-hours)	Rs.5,000
(iv) Injury (hospitalisation for less than 24 hours)	Rs.1,000
(v) Minor injury (discharge after-Rs. 500 first-aid)	Rs.500

(c) Persons other than Government employees;

(i) For death	Rs. 1.00 lakh
(ii) For permanent disability	Rs. 25,000
(iii) Injury (hospitalisation for more than 24 hours)	Rs. 5,000
(iv) Injury (hospitalisation for less than 24 hours)	Rs. 1,000
(v) Minor injury (discharge after first-aid)	Rs. 500

Apart from this, the families of Government employees including the Police/Security Personnel who die in harness are eligible for sanction of family pension, group insur-

ance settlements and other benefits as applicable under the respective Service Rules.